

(e) if so, what is the quantity spoiled; and

(f) who is responsible for such loss?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) to (f). The required information is being collected and will be placed on the Table of the Sabha as soon as available.

Amount for Construction of Roads and Bridges in Himachal Pradesh

3636-C. Shri Hem Raj: Will the Minister of Transport and Communications be pleased to state:

(a) the amount of money that is proposed to be spent on the construction of roads and bridges in Himachal Pradesh during the Third Five Year Plan; and

(b) the amount allocated for 1961-62 and the amount spent so far?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) A provision of Rs. 806.00 lakhs has been made for the construction of State roads and bridges in Himachal Pradesh during the Third Five Year Plan.

(b) A sum of Rs. 162.62 lakhs was allocated during 1961-62 and Rs. 160.30 lakhs was actually spent during that year.

Vacant Government lands in Delhi

3636-D. Shri D. C. Sharma: Will the Minister of Health be pleased to state:

(a) whether it is a fact that a lot of Government land is lying vacant in various localities of Delhi and New Delhi;

(b) whether it is a fact that at certain places there have been slow and tactical encroachments on Government land by certain religious as well as political institutions; and

(c) if so, what steps are proposed to be taken to stop loss of Government property?

The Minister of Health (Dr. Sushila Nayar): (a) At present about 5000 acres of land, comprising cultivated agricultural land and land in built up areas, is under the control of Delhi Development Authority.

(b) A few encroachments on land, measuring about 1300 sq. yds., have been made by religious institutions.

(c) Whenever any encroachment occurs, suitable action for the demolition or eviction or realisation of damages is taken by the Delhi Development Authority according to the policy of the Government.

Himachal Pradesh Abolition of Big Landed Estates and Land Reforms Act

3636-E. Shri Pratap Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Himachal Administration has taken steps to take over lands of annual land revenue of Rs. 125 and above as provided in the Himachal Pradesh Abolition of Big Landed Estates and Land Reforms Act, 1955;

(b) if so, how many tenants have been given proprietary rights under the scheme; and

(c) if not, what are the reasons for this delay?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) Yes.

(b) None so far.

(c) The work could not be taken in hand till (i) vacation of the stay orders against implementation of the Himachal Pradesh Abolition of Big Landed Estates and Land Reforms Act, 1953 and (ii) appointment of an Officer in exclusive charge of land reforms.

Petty Landholders in H. P.

3636-F. Shri Virbhadra Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government are aware that in Tehsil Karsog of district Mandi

and in certain areas of Mahasu district in Himachal Pradesh small landowners are being forced to sell their lands to moneyed people by the pressure of economic circumstances; and

(b) if so, whether Government contemplate any steps to stem this process?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) According to Himachal Pradesh Administration there are no economic circumstances which would force small landowners to sell their land to moneyed people.

(b) Does not arise.

Juvenile Taxi Drivers

3636-G. Shri D. C. Sharma: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that a number of juvenile drivers are running taxis in Delhi and New Delhi;

(b) what is their number;

(c) whether it is a fact that they also do not have driving licences;

(d) if so, whether it does not involve risk to the lives of the passengers besides violation of traffic law and rules; and

(e) the action proposed to be taken in the matter?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No such case has come to the notice of the traffic Police in Delhi.

(b) to (e). Do not rise.

Correction of Answer to U.S.Q. No. 1748, dated 22-5-1962

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): In reply to part (c) of Unstarred Question No. 1748 by Shri Eswara Reddy in the Lok Sabha on 22-5-1962 regarding the Andhra Pradesh State Road

Transport Corporation, I had stated that the Government of Andhra Pradesh had not brought it to the notice of the Government of India that the programme for extending nationalisation of road passenger transport to the other districts of the States during the Third Five Year Plan period was held up for want of funds. According to the information received subsequently the State Government has reported that, for want of capital resources, nationalisation of road passenger transport would be extended to only three or four more districts of Andhra Pradesh during the Third Plan period; in the remaining districts, it will be possible to introduce nationalised services only during the Fourth Plan period.

12.06 hrs.

MOTION FOR ADJOURNMENT

REPORTED CHINESE INCURSIONS INTO INDIAN TERRITORY

Mr. Speaker: I have received notice of an adjournment motion by Shri Hem Barua. This is based on the correspondence that was placed on the Table of the House yesterday. The news that has appeared in the papers rather confuses the reader. Will the hon. Prime Minister like to say anything about it?

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): We have placed, as usual, the full correspondence on the Table of the House. The reports appearing in the press give rather a wrong impression by picking out a phrase here and there.

The fact of the matter is that in this area all kinds of movements are taking place by us as well as by the Chinese authorities. Because of our movements, sometimes going behind the Chinese posts, some apprehension has been created in the minds of the Chinese, and they have also moved. These movements are confined to a